

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4147

ANSWERED ON:20.04.2015

HAWKERS BEGGERS AT RAILWAY STATIONS

Patole Shri Nanabhau Falgunrao;Udhayakumar Shri M.

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that the passengers are facing difficulties due to presence of unauthorized hawkers, beggars and eunuchs at Railway Stations and if so, the details thereof;

(b) whether Section 144 of the Railways Act is enforced against them and if so, the details thereof along with the amount collected from them in the form of fine during the last three years;

(c) whether it is a fact that some officers, policemen and other local goons are allegedly involved in collecting money unauthorizedly from the said people and if so, the steps taken by the Railways to punish those personnel;

(d) if not, the reasons therefor; and

(e) the steps taken/being taken by the Railways to end the menace of beggars/ hawkers and to provide the safe and convenient travel by passengers?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) & (e): Some instances of unauthorized hawkers, beggars and eunuchs entering the running trains have come to notice.

Regular drives are conducted by the ticket checking staff in association with Railway Protection Force/Government Railway Police to check the menace of hawkers, beggars and eunuchs on trains and on railway premises.

(b) Section 144 of the Railways Act is enforced on unauthorized hawkers and beggars at Railway stations and in Railway premises. The details of fine realized from unauthorized hawkers and beggars during the year 2011-12, 2012-13, 2013-14 and 2014-15 (upto February) are as under:

Years	Amount of fine realized (in ` crores)
2011-12	5.62
2012-13	6.06
2013-14	6.20
2014-15 (upto Feb)	7.02

(c) and (d): As and when the complaint regarding collection of money by Railway Protection Force (RPF) personnel is received in Internal Vigilance Branch /Railway Board, the same is taken up on priority and raids are also conducted by Inter Vigilance Group/Railway Protection Force on concerned Zonal Railways for verification and necessary action thereon. In regard to Government Railway Police, complaints are dealt by respective State Governments.